

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI  
OA No. 784/2019**

New Delhi, this the 08<sup>th</sup> day of March, 2019

**Hon'ble Mr. Pradeep Kumar Member (A)**

Idris Khan, Ex Principal, Group A  
Aged 62 years above  
S/o late Ali Share Khan  
R/o 650 Gali No. 2, Modern School Road,  
Addi Nagar, Dhora Mafi, PO Kanrsi  
Distt. Aligarh (UP)

.....Applicant

(By advocate : Mr Lalta Prasad)

**Versus**

1. Union of India  
Through General Manager  
Northern Railway  
Baroda House, New Delhi
2. The Divisional Railway Manager,  
Delhi Division, Northern Railway  
State Entry Road, New Delhi

.....Respondents

**O R D E R (O R A L)**

**Mr. Pradeep Kumar Member (A):**

1. Mr Lalta Prasad learned counsel appeared for the applicant. There was no representation on behalf of the respondents.
2. The applicant had served in a training institution of the Respondents-Railways and he had retired from that post on 18.12.2016. The applicant had sought payment of teaching/training allowance for the period he was posted in this training institution. The applicant pleads that a similar case has been

adjudicated by the Tribunal in OA nos 3529/2012 and 3530/2012 wherein a common order was passed on 17.10.2012 with a direction to the respondents as under:

*"We find merit in the submission of the learned counsel. We also do not consider it necessary to issue to the respondents at this stage. Given the facts of the case, we dispose these OAs with a direction to the respondents that on the applicants making a detailed representation showing how they are similarly situated to the applicants in the OA no. 2975/2010, the respondents would consider their case for grant of similar benefits and pass a speaking and reasoned order. The representation by the applicants, as stated above, is to be made within a period of one month from the date of receipt of a certified copy of this order. The respondents are to pass the speaking and reasoned order within two months from the date of receipt of such a representation.*

*The Registry is directed to ensure service of a copy of this order along with copies of the OAs to the respondents."*

3. The applicant herein had also made a representation to the respondents vide his letter dated 29.07.2016. The same has not been replied to as yet.

4. In view of foregoing, the instant OA is disposed of at admission stage itself, without going into the merits of the case, with a direction to the respondents that they shall consider the issue and pass a reasoned and speaking order on the representation by the applicant, within a period of three months from receipt of certified copy of this order. Applicant shall have liberty to approach Tribunal if some grievance still subsists. No costs.

**(Mr. Pradeep Kumar)  
Member (A)**

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